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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting Held on 02.01.2024 under the Chairmanship of Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No.25/AM24held on 02.01.2024

The following members were present in the meeting:

1. Shri S.B.S. Reddy Addl.DGFT
2. Shri Hardeep Singh Addl.DGFT
3. Shri Anil Aggarwal Addl.DGFT
4. Dr. S.K. Bansal Addl. DGFT
5. Shri S.C.Agarwal Add. DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

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Case No. 01 M/s. National Aluminium Co. Ltd., Odisha.

F.No.HQRPRCAPPLY00000155AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Acceptance of installation certificate issued by Chartered Engineer in place of Central Excise authorities for spares against EPCG Authorization No.2330000417 dated 03.04.2009.

Applicant Statement: The applicant stated that the firm, under the administrative control of Ministry of Mines is a manufacture exporter of its finished goods namely calcined alumina , Aluminium metals and other value added products.For its 2nd phase expansion projects of Smelter Plant from the year 2007 onwards, Nalco imported Capital Goods and Operational & Maintenance Spares with respect to EPCG Authorization no 2330000417 dt. 03.04.2009 issued from the office JDGFT, Cuttack ,Odisha. In relevance to the subject authorization, it may kindly be noted that the Capital Good imported was installed in work premises and duly certified by the concerned Central Excise Authorities and submitted to RA. However, as regards to operational and maintenance spares imported against bill of Entry No 775628 dt. 15.07.2010, it is submitted that these were installed within time period in terms of FTP based from information received from respective unit. Though the spares were installed within time but owing to some unavoidable circumstances NALCO was not able to obtain installation certificate for spares from the jurisdictional central Excise authorities. The application for export obligation discharge certificate have been submitted to RA and NALCO has fulfilled average Export obligation along with specific export obligations against the subject EPCG authorization. Hence they are requesting to allow and accept favourably installation certificate issued by CE in place of Central Excise Authorities under policy relaxation clause No 2.58 of FTP, for regularizations against subject EPCG authorization.

__Decision__: The Committee went through the submission made by the applicant and concluded that genuine hardship is there in this case and therefore decided to accede to the request for accepting the installation certificate in respect of spares issued by Chartered Engineer in place of Central Excise Authority against EPCG AuthorisationNo. 2330000417 dated 03.04.2009only for regularisation purpose subject to the payment of composition fee amount of Rs.10,000/-. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA-Cuttack)

Case No. 02 M/s. National Aluminium Co. Ltd., Odisha.

F.No.HQRPRCAPPLY00000153AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Waiver from production of installation certificate against EPCG Authorization No.2330000851 dated 01.08.2012.

Applicant Statement: The applicant stated that the firm, under the administrative control of Ministry of Mines is a manufacture exporter of its finished goods namely calcined alumina , Aluminium metals and other value added products. For its 2nd phase expansion projects of Mines & Refinery Complex from the year 2007 onwards, Nalco imported Capital Goods and Operational & Maintenance Spares for Top entry heavy and light duty agitators with respect to EPCG Authorization issued from the office JDGFT, Cuttack ,Odisha In relevance to the subject authorization. The Capital Good imported was installed in work premises and duly certified by the concerned Central Excise Authorities and submitted to RA. However, as regards to operational and maintenance spares it is respectfully submitted that same could not be installed within the time period as per FTP , since these are to be installed /used only in eventuality of breakdown and inevitably to be kept in stores for smooth sustenance of a round the clock manufacturing process of exportable goods. The operational and maintenance spares were utilised as per requirement on 07.03.2020 for Gear box attached to tank No 1011 & Impeller installed on 08.09.2021. The installation certificate was duly signed by Chartered Engineer. Subsequently, the said installation certificate was submitted to RA. It may kindly be noted that the application for export obligation discharge certificate have been submitted to RA . NALCO has fulfilled average Export obligation along with specific export obligations against the subject EPCG authorization. Hence they are requesting to allow policy relaxation by way of waiver requirement of production of Installation Certificate in respect of spares mentioned above which have been admittedly imported , received in the factory premises and kept for future requirements for post production for regularizations for closure the pending export obligation against subject EPCG authorization

Decision: Deferred for comments of PC-5.

(Action: Applicant/PRC)

Case No. 03 M/s. National Aluminium Co. Ltd., Odisha.

F.No.HQRPRCAPPLY00000154AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Acceptance of installation certificate issued by Chartered Engineer in place of Central Excise authorities for spares against EPCG Authorization No.2330000833 dated 15.05.2012.

Applicant's statement: The applicant stated that the firm, under the administrative control of Ministry of Mines is a manufacture exporter of its finished goods namely calcined alumina, Aluminium metals and other value added products.For erection of evaporation system in the 4th stream up gradation project of Alumina Refinery Complex from the year 2012 onwards, Nalco imported equipment / Operational & Maintenance Spares for evaporation system with respect to EPCG Authorization issued from the office JDGFT, Cuttack ,Odisha. Installation of all equipment / Operational & Maintenance Spares for evaporation system imported against the three bill of entries were successfully installed on 23.05.2014 at 08 area of evaporation plant in alumina refinery. Owing to some unavoidable circumstances, they were not able to obtain installation certificate from the jurisdictional central Excise authorities . It may kindly be noted that the application for export obligation discharge certificate have been submitted to RA and NALCO has fulfilled average

Export obligation along with specific export obligations against the subject EPCG authorization. Hence they are requesting to allow accept favourably installation certificate issued by CE in place of Central Excise Authorities under policy relaxation clause 2.58 of FTP & Hand Book of procedure for regularizations for closure the pending export obligation against subject EPCG authorization

Decision: The Committee went through the submission made by the applicant and concluded that genuine hardship is there in this case and therefore decided to accede to the request for accepting the installation certificate in respect of spares issued by Chartered Engineer in place of Central Excise Authority against EPCG AuthorisationNo.2330000833 dated 15.05.2012only for regularisation purpose subject to the payment of composition fee amount of Rs.10,000/-. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA-Cuttack)

Case No. 04 M/s. Manakamna Flour Mills Private Limited, Kolkata.

F.No.HQRPRCAPPLY0002332AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Request revalidation of registration certificate No. KOLREGCAPPLY00001485AM23 (11/11/2022).

Applicant Statement: The applicant stated that due to rainy season the above RC was not fully utilized as there was a chances of wheat flour getting damaged. At present 494.50 MT are balance in the RC. Hence they are requesting to allow two months revalidation against subject RC so they can export the balance remaining quantity of wheat flour (Maida).

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 05 M/s. Priyanka (India) Pvt. Limited, Gurugram, Haryana.

F.No.HQRPRCAPPLY00004725AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Request to consider export made beyond EOP against Advance Authorization No. 0510405444 dated 29.01.2018 for the purpose of regularization only.

Applicant Statement: The applicant stated that their import product i.e. Stainless Steel Coils were also covered under Appendix 4-J having 6 months EOP with pre-import condition from date of clearance of each import consignment by Customs Authority as notified by PN No.30 dated 18.10.2017. Later on, this condition was removed/deleted vide PN No.77 dated 6.3.2019. This condition remains in force only for very short span of time. As on date there is no Appendix 4-J condition on their products and normal EOP period of 18 months is applicable with extension of 6+6 months. They have completed 100% EO till 21.01.2020 i.e. within 18+6 months period. However, they could not complete the same within EOP of 6 months from clearance as per Appendix 4-J condition. Hence they are requesting to allow waiver of Appendix 4-J condition and allow normal EOP of 18 months against subject license.

Decision: The Committee examined the case on the basis of statement made by the firm and discussed the matter at length and decided to allow waiver of 4 J condition against advance authorisationNo. 0510405444 dated 29.01.2018 and EOP extension upto 31.01.2020 subject to payment of composition fees as per Policy provisions. The other terms and conditions towards fulfilment of EO shall remain same as per policy/HBP provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-CLA-New Delhi)

Case No. 06 M/s. Gupta Oxygen Pvt. Ltd., Hisar, Haryana.

F.No.HQRPRCAPPLY00004362AM23

Meeting No.25/AM24 held on 02.01.2024

Subject:Relaxation in provision for validity of import authorization on the date of import (BL date) against Import Authorization No.0111004459 dated 02.06.2022.

Applicant Statement : The applicant stated that they need to import various HFC gases in bulk containers. The import policy for these gases was free till 08.03.2022. They have entered into various purchase contracts with the foreign supplies in January 2022 vide contracts dated 14.01.2022 and 21.01.2022 for imports of these gases. The goods against these sales contracts were dispatched from the factory/warehouse of the supplier and reached on port of loading and customs clearance was done and BL dated 10.03.2022/11.03.2022 were issued and the containers were loaded on Ship.However, w.e.f. 09.03.2022 the import policy of these gases was changed to Restricted vide Notification No. 59/2015-20 dated 09.03.2022. They immediately made contact with their supplier to stop these consignments; however they informed that tankers already dispatched from their factory/warehouse few days back and also reached on customs port of loading. The Cargo was also shipped on board on 10.03.2022/11.03.2022 and BL were issued and it is not possible to stop the consignments. They immediately applied to DGFT for import authorisation of restricted items for import of HFC gases. Thereafter they were granted import authorisation for 4 Types of HFC Gases vide Import Authorization no. 0111004459 Dt. 02.06.2022. Later on 2 more import items i.e has been granted vide amendment sheet dated 18.11.2022. Hence they are requesting to allow relaxation in provision for validity of import authorisation on the date of import against subject license.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to accede to the request and allowed relaxation of Para 2.18 of policy/HBP for imports against 3 Bills of Ladings in respect of Import Authorisation No. 0111004459 dated 02.06.2022. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA- Mumbai)

Case No. 07 M/s. Precision Metals, Mumbai.

F.No.HQRPRCAPPLY00004708AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Extension of EOP for delay in export of finished goods in their 100 % EOU in terms of para 6.06 (c) (ii) &(iii) of HBP against AA No.0310837802 dated 20.08.2020.

Applicant Statement: The applicant stated that they had obtained above said AA from RA Mumbai for export of Stainless Steel Bright Bars as per their buyer requirement. They are exporting Stainless Steel Bright Bars past 22 years and due to global economic slowdown and Ukraine War, their some order delivery date was changed. They could not export 28% within validity time. Hence they are requesting to allow six month EOP extension against subject license.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0310837802 dated 20.08.2020 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 08 M/s. Rama Inc, Thane West.

F.No.HQRPRCAPPLY00006564AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Allow of RoSCTL.

Applicant Statement: The applicant stated that theirIEC was under alert by the JNPT Customs as per DGARM Risky Exporter alert and same was revoked by the JNPT custom as per DGARM instruction. JNPT Customs has issued NOC for incentive and ROSL and or ROSTL pending benefit. JNPT Customs have also removed alert in the system recently. Hence they are requesting to allow RoSCTL.

Decision: The Committee having examined the case on the basis of the submission made by the firm and discussed the matter at length and decided that on receipt of Shipping Bills transmitted from Customs in DGFT system, the applicant may approach PC-3 for allowing RoSCTL benefit against shipping bills without any late cut. The firm shall approach RA/ PC3 within 30 days from the date of transmission of the shipping bills.

(Action:Applicant/RA-Mumbai/PC-3 division for necessary updation)

Case No. 09 M/s. Pagariya Food Products Private Limited, Karnataka.

F.No.HQRPRCAPPLY00006551AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Request for approval of late filing of MEIS application for the FY 2019-20 and 2020-21.

Applicant Statement: The applicant stated that they are the manufacturer and exporter of food products and have been availing MEIS benefits regularly. There are a few sets of Shipping Bills which they could not be filed within the time period due to multiple technical issues which were beyond their control. A detailed statement of Shipping Bills with the technical issue for non-submission detailing for each shipping bills is explained in their letter. Few E-BRCs were generated for the Shipping Bills and are uploaded after the time barred period resulting in non-filing of the application MEIS Application. Hence they are requesting to allow MEIS benefit for the FY 2019-20 and 2020-21.

Decision: The Committee examined the case on the basis of the statement made by the applicant and discussed the matter at length. The Committee observed that due to delay in uploading the BRC the firm has faced the problem which was beyond their control. Accordingly, the Committee has decided to allow MEIS benefit only against those shipping bills whose realization has happened within time and e-BRCs have been uploaded by the bank after stipulated time. It also decided that no cut would be imposed on the entitlement. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Pune/PC-3 division for necessary updation)

Case No. 10 M/s. VKT Pharma Private Limited, Hyderabad.

F.No.HQRPRCAPPLY00006199AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Request for EOP extension of Advance Authorization No. 0911001512 dated 09.09.2021.

Applicant Statement: The applicant stated that the company has obtained Advance Authorization for export of Levetiracetam Tablets vide Authorization No. 0911001512 dated 09.09.2021. The company has sourced inputs materials and manufactured the product as well as exported 12% of licensed quantities. It is submitted that the period of export obligation was initially allowed up to 09.03.2023 and they have taken further 1st EOP extension up to 09.09.2023 from the office of Addl. DGFT, Hyderabad. During the said period, they have to be fulfilled export obligation to the extent of 66 MT (88 %), out of the total export obligation of 75 MT. The balance export obligation of 66 MT will be fulfilled within 6 months for which they are having sufficient export commitment from the customer. Hence they are requesting to allow six months EOP extension against subject license.

<u>**Decision:**</u> The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0911001512 dated 09.09.2021for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Hyderabad)

Case No. 11 M/s. Intas Pharmaceuticals Limited, Ahmadabad

F.No.HQRPRCAPPLY00006482AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Waiver from PC-18 conditions/other conditions of Advance Authorization 0811007388 dated 27.02.2023.

Applicant Statement: The applicant stated thatAd-hoc Norms fixed for Bulk Drug (Propafenone Hydrochloride - Input imported from Unregistered Sources) is significantly lower than the actual consumption requirement. Accordingly, they have fully consumed the imported Bulk Drug quantity for manufacture & export of the finished product based on the actual norms applied by them. They do not have any unutilized stock of imported Bulk Drug under the Advance Authorization. Hence, they request to allow waive the PC-18 Condition of Destruction of unutilized stock of Bulk Drug imported from Unregistered Sources to enable them to obtain EODC against subject license.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further clarification from the firm regarding total number of cases (over past 5 years and at present) in which they have used input more than wastage allowed by SION/ad hoc norms.

(Action: Applicant)

Case No. 12 M/s. Intas Pharmaceuticals Limited, Ahmadabad

F.No.HQRPRCAPPLY00006481AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Waiver from PC-18 conditions/other conditions of Advance Authorization No.0811007279 dated 10.02.2023.

Applicant Statement: The applicant stated thatthe Ad-hoc Norms fixed for Bulk Drug (Spironolactone - Input imported from Unregistered Sources) is significantly lower than the actual consumption requirement. Accordingly, they have fully consumed the imported Bulk Drug quantity for manufacture & export of the finished product based on the actual norms applied by them. They do not have any unutilized stock of imported Bulk Drug under the subject Advance Authorization. Hence, they request to waive the PC-18 Condition of Destruction of unutilized stock of Bulk Drug imported from Unregistered Sources against subject license.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case for further clarification from the firm regarding total number of cases (over past 5 years and at present) in which they have used input more than wastage allowed by SION/ad hoc norms.

(Action: Applicant

Case No. 13 M/s. Radnik Exports, Delhi

F.No.HQRPRCAPPLY00006468AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Request for EOP extension of Advance Authorization No. 0510413721 dated 27.02.2020.

Applicant Statement: The applicant stated that they have imported fabric but could not utilise due to corona, but latter they got fresh export order to utilise the imported Qty. Accordingly they applied for EOP Extension granted the same, but due to some technical issue they could not utilise the imported fabric within validity of the authorisation now the same is rectify but the EOP validity laps. Hence, they are requesting to allow further EOP extension for six months to utilise the imported fabric and cover the heavy loss on account of cancellation of export order against subject license.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extensionupto 29.02.2024 against Advance Authorization No. 0510413721 dated 27.02.2020subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-CLA, New Delhi)

Case No. 14 M/s. Radnik Exports, Delhi

F.No.HQRPRCAPPLY00006470AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Request for EOP extension of Advance Authorization No. 0510412370 dated 05.11.2019.

Applicant Statement: The applicant stated thatthey have imported fabric and Exported garments, but few Qty left due to cancellation of order in corona period. They got fresh export order accordingly apply for EOP extension. But the same is not granted from CLA due to delay in filing their 3-4 cases. Hence they could not utilize the imported Fabric. Hence,they are requesting to allow further Extension to utilizes the imported fabric and heavy loss to company due to cancelation of order against subject license.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 15 M/s. Adyar Gate Hotels, Chennai.

F.No.HQRPRCAPPLY0000275AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Re-fixation of the annual average export obligation under three EPCG License No.(i) 043008097 dated 13.01.2010 (ii) 043007625 dated 25.08.2009 (iii) 0430012390 dated 23.04.2013

Applicant Statement: This is a defer case of PRC Meeting No.20AM24 held on 14.11.2023 and 17.11.2023 (Case No.04) wherein Committee decided to defer the matter, RA may obtain more details as discussed. The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that the representation is modification of their previous submission, where they sought a waiver of average obligation on account of Hotel Industry's overall slowdown in FOREX earning and circumstances related to their company. However, instead of total waiver of average export obligation, they now seek only reduction of the average obligation due to unforeseen circumstances concerning one of their hotel unit at Chennai. The ITC Hotel business, which was launched in the late 1970's has been operating their Chennai Hotel unit since 1984 under brand name. This relationship of 30 plus years took an adverse turn when ITC opened its self-owned property within their vicinity in 2012. This development led to conflict of interest in priorities of ITC, as on one end they had new self-owned property competing against them which was just an operated one. The launch of new property had led to a dramatic drop in the earnings, as most of the business was diverted away from them. They chose not to renew the agreement with ITC and explored other brands for tie-up but most of the leading brands already had presence in Chennai, they finally entered into an agreement with a relatively new operator for the India market – Intercontinental Hotels Group. It is crucial to acknowledge that the hotel industry had already been experiencing a downturn, especially concerning foreign guests arrivals, leading to a decline in forex earnings since 2008. Therefore, they are requesting to exclude the earnings under ITC from the average export obligation calculation, and they also commit not to avail the benefit of forex earnings towards specific EO while under ITC Hotels operation. Hence they are requesting to allow re-fixating of AEO in the subject EPCG Authorisationsavailed between 2009/2010 to 2015.

Report received from RA, Chennai was seen.

Decision:: The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer for next PRC meeting.

(Action: PRC)

Case No. 16 M/s. Balkrishna Industries Limited, Mumbai.

F.No.HQRPRCAPPLY00006038AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Request for EOP extension of 8 Advance Authorizations Nos.(i) 0311017150 dt 12.08.2022, (ii) 0311009549 dt 16.12.2021, (iii) 0311020034 dt 16.12.2022 (iv) 0311020124 dt 19.12.2022, (v) 0311019121 dt 10.11.2022 (vi) 0311017372 dt 22.08.202 (vii) 0311009244 dt 07.12.2021 and (viii) 0311017375 dt 22.08.2022 for regularization purpose.

Applicant Statement: The applicant stated that they are engaged in the manufacture, distribution and exports of Pneumatic Tires. They are exporting more than 78% of their products to more than 160 countries and at the same time serving both Original Equipment Manufacturers (OEM) and the replacement market in India. They had obtained 8 Advance Authorizations under Appendix 4J for import of natural rubber. As a global specialty tire supplier, their strength is the extensive Off-

Highway tire lineup of over 2,400 product types. They have been operating under the Advance Authorization Scheme for the last several years and have maintained a clean record. One of the inputs in the Advance Authorization is Natural Rubber, which is covered under Appendix 4J stipulating condition of export within 6 months from the date of import. They are seeking relaxation in complying with the condition of completing the EO within 6 months from the date of import in respect of 6 months from the date of import. Hence they are requesting to allow EOP extension against subject licenses for regularization purpose.

Decision: The Committee went through the statement made by the applicant and discussed the matter at length and decided to accede to the request and allowed EOP extension beyond 6 months from the date of each import only for regularisation of export already made against 8 Advance Authorization Nos.(i) 0311017150 dt 12.08.2022 upto 30.09.2023, (ii) 0311009549 dt 16.12.2021upto 31.10.2023 (iii) 0311020034 dt 16.12.2022 upto 31.10.2023 (iv) 0311020124 dt 19.12.2022 upto upto 31.10.2023, (v) 0311019121 dt 10.11.2022 upto 30.11.2023 (vi) 0311017372 dt 22.08.202upto 30.11.2023 (vii) 0311009244 dt 07.12.2021 upto 30.11.2023 and (viii) 0311017375 dt 22.08.2-022 upto 30.11.2023 subject to payment of composition fees as per policy provisions. This relaxation is further subject to payment of Rs.10,000/- in each authorization. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 17 M/s. Avanti Feeds Limited, Hyderabad.

F.No.HQRPRCAPPLY00003595AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Nexus related issued in 5 EPCG Authorisation No.(i) 0930003063 dated 10.04.2007, (ii) 0930003285 dated 22.06.2007, (iii) 0930007281 dated 14.07.2011, (iv) 0930007717 dated 30.11.2011, and (v) 0930007929 dated 14.02.2012

Applicant Statement: The applicant stated that RA, Hyderabad has issued above EPCG Authorizations for import of capital goods for manufacture of Shrimp Feed against fulfilment of Export Obligation by Export of Processed Shrimps. As per the conditions of EPCG Authorization, they have discharged Export Obligation by export of Processed Shrimp in own Shrimp Processing Unit and applied for EODC Certificate. The Export Obligation was fulfilled as per the Export Product specified on the EPCG Authorisations & now after the exports are fulfilled RA rejected EODC on the ground that there is no nexus between Shrimp Feed manufactured by machinery imported under EPCG and export of Processed Shrimp. Aggrieved by the decision of RA, they have approached PRC for Policy Relaxation by recognising the nexus between Shrimp Feed and Processed Shrimp with detailed reasoning. This case was earlier taken up with EPCG committee and the EPCG committee rejected the case on 12.07.2019. Therefore, they have approached PRC Export of Shrimps procured on Contract Basis against Feed supply. They supply feed to farmers on contract basis without any payments as the farmers are unable to invest & organise the funds required for feed, hence they give back the shrimps to them cultured in their farms which are further processed by them. They give them the required remuneration, i.e. the differential amount. On the basis of such an understanding, they have entered into Contract Shrimp Farming with Sri S. SurendranathBabu, Owner and Farmer of 40 acres of Shrimp Culture Farm for supply of Feed on credit and the farmer supplying Shrimp cultured in his Farm using their Feed, valid for 8 years from 2007. At the end of the Agreement period, settlement is made with the Farmer on the basis of value of Feed supplied and Value of Shrimps supplied by such Farmer. It is not possible for them to export at this stage when export obligation period is over. Hence they are requesting to allow Shrimp exports to be counted for fulfilment of export obligation against subject licenses for EODC.

Decision::The Committee went through the submission made by the firm and discussed the matter at length and it decided to defer the case.

(Action: PRC)

Case No. 18 M/s. Indo Amines Limited, Thane

F.No.HQRPRCAPPLY00006572AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Request for condonation of 30 days delay for EOP extension of Advance Authorization No. 0310837937 dt. 27.08.2020

Applicant Statement: This is a review case of PRC Meeting No.15/AM24 held on 22.09.2023 (Case No.12) wherein Committee allow extension for a period of six month. On the basis of which they had requested RA to accept EOP extension but RA has rejected application stating that since more than 30 days has been lapsed after uploading the minutes the said minutes were not valid.The extension is sought due to unforeseen and unavoidable circumstances that have hindered their ability to fulfil the export obligations within the originally stipulated time frame. Indo Amines Limited, as India's largest independent chemical manufacturing company, has been dedicated to the production of various fine chemicals, specialty chemicals, performance chemicals, perfumery chemicals, and active pharmaceutical ingredients They are seeking an extension of 6 months from the date of endorsement to rectify the shortfall and ensure compliance with the obligations. This extension will allow them the necessary time to import the required materials and fulfil commitments. Hence they requesting to allow condonation of the 30 days delay to approach RA against subject license.

Decision: The Committee went through the justification made by the firm and discussed the matter at length and observed there is merit in the case. The

Committee decided to allow relaxation in the condition of 30 days from the date of uploading of the minutes of meeting to approach RA, which was imposed vide PRC Meeting No. 15AM24 dated 22.09.2023 (Case No. 12). The other terms and conditions of PRC Meeting No. 15AM24 dated 22.09.2023 shall remain same. The firm shall approach RA concerned within 30 days of the uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 19 M/s. Afflatus International, Delhi

F.No.HQRPRCAPPLY00006560AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Request for EOP extension of Advance Authorization No. 0511006861 dt.15.12.2021.

Applicant Statement: The applicant stated that due to the delay in fulfil of the export obligation under the Special advance authorisation no. 0511006861 dt. 15.12.2021 is because of the outbreak of COVID 19 in the beginning of 2021 and post COVID-19 effect the recession in the garment industry in European and US market. Also due to low demand in the market some of their export order are cancelled by the buyer. Now their entire factory is operation and they can meet the remaining export obligation, also after doing long follow-up with the new buyer now the new buyer is ready to take the same material. Hence they are requesting to allow one year EOP extension against subject license.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511006861 dt.15.12.2021 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 20 M/s. Afflatus International, Delhi

F.No.HQRPRCAPPLY00006561AM24

Meeting No.23AM24 held on 02.01.2024

Subject: Request for EOP extension of Advance Authorization No. 0511007114 dt.22.12.2021.

Applicant Statement: The applicant stated that due to the delay in fulfil of the export obligation under the Special advance authorisation no. 0511007114 dt. 22.12.2021 is because of the outbreak of COVID 19 in the beginning of 2021 and post COVID-19 effect the recession in the garment industry in European and US market. Also due to low demand in the market some of their export order are cancelled by the buyer. Now their entire factory is operation and they can meet the remaining export obligation, also after doing long follow-up with the new buyer now the new buyer is ready to take the same material. Hence they are requesting to allow one year EOP extension against subject license.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511007114 dt.22.12.2021 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 21 M/s. General Export Enterprises, Mumbai.

F.No.HQRPRCAPPLY00006745AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Condonation of delay for filling of TMA application from 01.07.2019 to 30.09.2019.

Applicant Statement: The applicant stated that they had applied for TMA benefit from 01.07.2019 to 30.09.2019. But they could not applied for TMA benefit in time due to COVID-19 pandemic because there were certain preventive measures from march 2020 to September 2020 and further in 2021 like lockdown, curfew and restrictions in number of employees allowed to work in office and most of the employees have done the work from home only. The COVID-19 effected many employees in the office as well as in the home. The priority of the staff have changed, which results in huge backlog and there are so many cases were pending due to COVID-19 to 2021. They could not submitted TMA application along with required document in time. Further it is submitted that due to COVID-19 to 2021 pandemic, they had faced so many problems which was beyond their control like loss in business, impact on in their financial and commercial position etc. Hence they are requesting to allow condonation of delay and grant benefit for TMA for the above mentioned period.

Decision: The Committee went through the justification furnished by the firm and observed that the request of firm has already been rejected in PRC meeting No.

Meeting No.01/AM23 held on 07.04.2022. Subsequently, the applicant had sought personal hearing in terms of Para 2.59 of FTP-2015-2020, which was afforded on 02.12.2022 (PRC meeting 21/AM23), but no one appeared on behalf of firm. The case was again considered in the PRC Meeting No.06 /AM24 held on 19.06.2023 and was rejected.

The Committee further observed that the applicants were given sufficient time and adequate opportunity for availing of TMA benefit allowed vide Trade Notice No. 21 dated 25.11.2022. Accordingly, the Committee after a detailed discussion decided to maintain its earlier decision of PRC Meeting No.06 /AM24 held on 19.06.2023.

(Action: Applicant)

Case No. 22 M/s. General Export Enterprises, Mumbai.

F.no. HQRPRCAPPLY00006748AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Condonation of delay for filling of TMA application from 01.01.2020 to 31.03.2020.

Applicant Statement: The applicant stated that they had applied for TMA benefit in respect of above mentioned period. But they could not applied for TMA benefit in time due to COVID-19 pandemic because there were certain preventive measures from march 2020 to September 2020 and further in 2021 like lockdown, curfew and restrictions in number of employees allowed to work in office and most of the employees have done the work from home only. The COVID-19 effected many employees in the office as well as in the home. The priority of the staff have changed, which results in huge backlog and there are so many cases were pending due to COVID-19 to 2021. They could not submitted TMA application along with required document in time. Further it is submitted that due to COVID-19 to 2021 pandemic, they had faced so many problems which was beyond their control like loss in business, impact on in their financial and commercial position etc. Hence they are requesting to allow condonation of delay and grant benefit for TMA for the above mentioned period.

Decision: The Committee went through the justification furnished by the firm and observed that the request of firm has already been rejected in PRC meeting No. Meeting No.01/AM23 held on 07.04.2022. Subsequently, the applicant had sought personal hearing in terms of Para 2.59 of FTP-2015-2020, which was afforded on 02.12.2022 (PRC meeting 21/AM23), but no one appeared on behalf of firm. The case was again considered in the PRC Meeting No.06 /AM24 held on 19.06.2023 and was rejected.

The Committee further observed that the applicants were given sufficient time and adequate opportunity for availing of TMA benefit allowed vide Trade Notice No. 21 dated 25.11.2022. Accordingly, the Committee after a detailed discussion decided to maintain its earlier decision of PRC Meeting No.06 /AM24 held on 19.06.2023.

(Action: Applicant)

Case No. 23 M/s. General Export Enterprises, Mumbai.

F.No.HQRPRCAPPLY00006751AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Condonation of delay for filling of TMA application from 01.07.2020 to 30.09.2020.

Applicant Statement: The applicant stated that they had applied for TMA benefit in respect of above mentioned period. But they could not applied for TMA benefit in time due to COVID-19 pandemic because there were certain preventive measures from march 2020 to September 2020 and further in 2021 like lockdown, curfew and restrictions in number of employees allowed to work in office and most of the employees have done the work from home only. The COVID-19 effected many employees in the office as well as in the home. The priority of the staff have changed, which results in huge backlog and there are so many cases were pending due to COVID-19 to 2021. They could not submitted TMA application along with required document in time. Further it is submitted that due to COVID-19 to 2021 pandemic, they had faced so many problems which was beyond their control like loss in business, impact on in their financial and commercial position etc. Hence they are requesting to allow condonation of delay and grant benefit for TMA for the above mentioned period.

Decision: The Committee went through the justification furnished by the firm and observed that the request of firm has already been rejected in PRC meeting No. Meeting No.01/AM23 held on 07.04.2022. Subsequently, the applicant had sought personal hearing in terms of Para 2.59 of FTP-2015-2020, which was afforded on 02.12.2022 (PRC meeting 21/AM23), but no one appeared on behalf of firm. The case was again considered in the PRC Meeting No.06 /AM24 held on 19.06.2023 and was rejected.

The Committee further observed that the applicants were given sufficient time and adequate opportunity for availing of TMA benefit allowed vide Trade Notice No. 21 dated 25.11.2022. Accordingly, the Committee after a detailed discussion decided to maintain its earlier decision of PRC Meeting No.06 /AM24 held on 19.06.2023.

(Action: Applicant)

Case No. 24 M/s. General Export Enterprises, Mumbai.

F.No.HQRPRCAPPLY00006752AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Condonation of delay for filling of TMA application from 01.10.2019 to 31.12.2019.

Applicant Statement: The applicant stated that they had applied for TMA benefit in respect of above mentioned period. But they could not applied for TMA benefit in time due to COVID-19 pandemic because there were certain preventive measures from march 2020 to September 2020 and further in 2021 like lockdown, curfew and restrictions in number of employees allowed to work in office and most of the employees have done the work from home only. The COVID-19 effected many employees in the office as well as in the home. The priority of the staff have changed, which results in huge backlog and there are so many cases were pending due to COVID-19 to 2021. They could not submitted TMA application along with required document in time. Further it is submitted that due to COVID-19 to 2021 pandemic, they had faced so many problems which was beyond their control like loss in business, impact on in their financial and commercial position etc. Hence they are requesting to allow condonation of delay and grant benefit for TMA for the above mentioned period.

Decision: The Committee went through the justification furnished by the firm and observed that the request of firm has already been rejected in PRC meeting No. Meeting No.01/AM23 held on 07.04.2022. Subsequently, the applicant had sought personal hearing in terms of Para 2.59 of FTP-2015-2020, which was afforded on 02.12.2022 (PRC meeting 21/AM23), but no one appeared on behalf of firm. The case was again considered in the PRC Meeting No.06 /AM24 held on 19.06.2023 and was rejected.

The Committee further observed that the applicants were given sufficient time and adequate opportunity for availing of TMA benefit allowed vide Trade Notice No. 21 dated 25.11.2022. Accordingly, the Committee after a detailed discussion decided to maintain its earlier decision of PRC Meeting No.06 /AM24 held on 19.06.2023.

(Action: Applicant)

Case No. 25 M/s. General Export Enterprises, Mumbai.

F.No.HQRPRCAPPLY00006741AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Condonation of delay for filling of TMA application from 01.04.2020 to 30.06.2020

Applicant Statement: The applicant stated that they had applied for TMA benefit in respect of above mentioned period. But they could not applied for TMA benefit in time due to COVID-19 pandemic because there were certain preventive measures from march 2020 to September 2020 and further in 2021 like lockdown, curfew and restrictions in number of employees allowed to work in office and most of the employees have done the work from home only. The COVID-19 effected many employees in the office as well as in the home. The priority of the staff have changed, which results in huge backlog and there are so many cases were pending due to COVID-19 to 2021. They could not submitted TMA application along with required document in time. Further it is submitted that due to COVID-19 to 2021 pandemic, they had faced so many problems which was beyond their control like loss in business, impact on in their financial and commercial position etc. Hence they are requesting to allow condonation of delay and grant benefit for TMA for the above mentioned period.

<u>Decision</u>: The Committee went through the justification furnished by the firm and observed that the request of firm has already been rejected in PRC meeting No. Meeting No.01/AM23 held on 07.04.2022. Subsequently, the applicant had sought personal hearing in terms of Para 2.59 of FTP-2015-2020, which was afforded on 02.12.2022 (PRC meeting 21/AM23), but no one appeared on behalf of firm. The case was again considered in the PRC Meeting No.06 /AM24 held on 19.06.2023 and was rejected.

The Committee further observed that the applicants were given sufficient time and adequate opportunity for availing of TMA benefit allowed vide Trade Notice No. 21 dated 25.11.2022. Accordingly, the Committee after a detailed discussion decided to maintain its earlier decision of PRC Meeting No.06 /AM24 held on 19.06.2023.

(Action: Applicant)

Case No. 26 M/s. General Export Enterprises, Mumbai.

F.No.HQRPRCAPPLY00006764AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Condonation of delay for filling of TMA application from 01.04.2019 to 30.06.2019.

Applicant Statement: The applicant stated that they had applied for TMA benefit in respect of above mentioned period. But they could not applied for TMA benefit in time due to COVID-19 pandemic because there were certain preventive measures from march 2020 to September 2020 and further in 2021 like lockdown, curfew and restrictions in number of employees allowed to work in office and most of the employees have done the work from home only. The COVID-19 effected many employees in the office as well as in the home. The priority of the staff have changed, which results in huge backlog and there are so many cases were pending due to COVID-19 to 2021. They could not submitted TMA application along with required document in time. Further it is submitted that due to COVID-19 to 2021 pandemic, they had faced so many problems which was beyond their control like loss in business, impact on in their financial and commercial position etc. Hence they are requesting to allow condonation of delay and grant benefit for TMA for the above mentioned period.

Decision: The Committee went through the justification furnished by the firm and observed that the request of firm has already been rejected in PRC meeting No. Meeting No.01/AM23 held on 07.04.2022. Subsequently, the applicant had sought personal hearing in terms of Para 2.59 of FTP-2015-2020, which was afforded on 02.12.2022 (PRC meeting 21/AM23), but no one appeared on behalf of firm. The case was again considered in the PRC Meeting No.06 /AM24 held on 19.06.2023 and was rejected.

The Committee further observed that the applicants were given sufficient time and adequate opportunity for availing of TMA benefit allowed vide Trade Notice No. 21 dated 25.11.2022. Accordingly, the Committee after a detailed discussion decided to maintain its earlier decision of PRC Meeting No.06 /AM24 held on 19.06.2023.

(Action: Applicant)

Case No. 27 M/s. Swiss Parenterals Ltd., Ahmadabad.

F.No.HQRPRCAPPLY00006755AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Review case- Extension of EOP against Advance no. 0810143885 dated 15.11.2018

Applicant Statement: This is a review case of PRC Meeting No.22/AM24 held on 05.12.2023 (Case No.07) wherein Committee reject the case. Now in the review application they have stated that at the time of PRC Application, they had completed Export Obligation upto an extent of 88% (i.e. December-2020). They could not export balance quantity due to reason beyond their controls and supplier was not in a position to take the material. But now the Supplier has started accepting the goods, which was lying with them. Then afterwards they done Export Obligation of 12% between July-2023 to December-2023, where the Total Export Obligation which they have completed is by 100%. Hence they are requesting to allow EOP extension up to December, 2023 for regularization purpose against subject license.

Decision: The Committee reviewed and went through the justification furnished by the firm and discussed the case at length and found no merit in the request of the firm. Accordingly, it decided to maintain rejection of the earlier decision of PRC in its MeetingNo.22/AM24 held on 05.12.2023 (Case No.07).

(Action: Applicant)

Case No. 28 M/s. Medreich Limited, Bengaluru

F.No.HQRPRCAPPLY00006055AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Extension of EOP of Advance authorization No. 0711000405 dated 02.02.2021.

Applicant's statement: The applicant stated that Export Order has been cancelled by the Buyer. There is a delay in obtaining suitable buyer to export the same product in order to utilize the imported Raw Material. Inputs have been imported from Registered Sources. Hence they are requesting to allow EOP extension up to 02.02.2024 against subject license.

Decision: The Committee examined the case in detail and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711000405 dated 02.02.2021upto 31.03.2024 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Bangalore)

Case No. 29 **M/s. Jindal Saw Limited, Delhi**

F.No.HQRPRCAPPLY00006283AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Clubbing of two AA Nos.0510332301 dated 22.08.2012 and 0510385527 dated 01.05.2014.

Applicant's statement: This is review case of PRC Meeting No.20/AM24 held on 17.11.2023 (Case No.02) and Committee decided to maintain the rejection of the earlier decision of PRC Meeting NoNo.35AM23 held on 16.03.2023 (Case No.40). Now they have stated that for clubbing of subjected two Annual Advance Authorisation, a relaxation of 2 months and 9 days in issuance of 2nd Annual Advance Authorisation and 8 months relaxation in import made under 2nd Annual Advance Authorisation is required from the condition laid down in Para 4.38 (iv) of HBP 2015-20 for regularization/redemption purpose only. In relation to the above relaxation in para they have share some similar cases in which PRC has given relaxation to the exporters for regularization/redemption purpose of Advance Authorizations like M/s. Naryan Industries, M/s. Mahajan Tyre Co. Etc. Hence they are requesting to allow clubbing of aforesaid two AAs for redemption purpose only

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Decision: The Committee reviewed and went through the justification furnished by the firm and discussed the case at length and found no merit in the request of the firm. Accordingly, it decided to maintain rejection of the earlier decision of PRC in its Meeting No. No.20/AM24 held on 17.11.2023 (Case No.02)

(Action: Applicant)

Case No. 30 M/s. Sara Sae Private Ltd., Dehradun.

F.No.HQRPRCAPPLY00006051AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Extension of EOP of Advance authorization No. 6110001549 dated 10.10.2018.

Applicant's statement: The applicant stated thatin the past, the oil business downturn and the Corona pandemic prevented them from exporting the goods on time as requested by the customer, and as a result of the delay, the customer put the order on hold. Now the customer has updated the order and advised them to export within the time. The Customer pressurized to them for export the item within time or they cancel the order The export obligation period was expired on 10.04.2020, due to Corona disaster, DGFT relaxation to the exporter as per details are given below: 1. As per the Public Notice No.67/2015-2020, dated 31.03.2020: Export obligation is deemed to automatically extended for six months from the date of expiry. 2. As per Notification No.28/2015-20, Dated 23.09.2021: Whereas original and extended export obligation period was expired during the period between 01.08.2020 and 31.07.2021, the export obligation period would be extended till 31.12.2021 without composition fees. The export obligation period was automatically extended up to 31.12.2021 the Corona Disaster severely impacted exports and caused the business to cease or slow down. The DGFT was granted a 21-month relaxation due to Corona penadamic, the entire licensing year was 61 months till date. The actual licensing period is limited to 40 months. Hence they are requesting to allow EOP extension up to 31.03.2024 against subject license.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 31 M/s. Sara Sae Private Ltd., Dehradun.

F.No.HQRPRCAPPLY00006050AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Extension of EOP of Advance authorization No. 6110001393 dated 05.1.2017

Applicant's statement: The applicant stated thatin the past, the oil business downturn and the Corona pandemic prevented them from exporting the goods on time as requested by the customer, and as a result of the delay, the customer put the order on hold. Now the customer has updated the order and advised us to export within the time. The Customer pressurized to them for export the item within time or they cancel the order The export obligation period was expired on 10.04.2020, due to Corona disaster, DGFT relaxation to the exporter as per details are given below: 1. As per the Public Notice No.67/2015-2020, dated 31.03.2020: Export obligation is deemed to automatically extended for six months from the date of expiry. 2. As per Notification No.28/2015-20, Dated 23.09.2021: Whereas original and extended export obligation period was expired during the period between 01.08.2020 and 31.07.2021, the export obligation period would be extended till 31.12.2021 without composition fees. The export obligation period was automatically extended up to 31.12.2021 the Corona Disaster severely impacted exports and caused the business to cease or slow down. The DGFT was granted a 21-month relaxation due to Corona penadamic, the entire licensing year was 61 months till date. The actual licensing period is limited to 40 months. Hence they are requesting to allow EOP extension up to 31.03.2024 against subject license.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 32 M/s. PMR Mud Riggers India Private Limited, Pune

F.No.HQRPRCAPPLY00006089AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of Seven MEIS Scrips No.3119062914 dated 14.03.2022 and 3119062755 dated 11.03.2022, 3119061989 dated 07.02.2022 and 3119061076 dated 30.12.2021, 3119060677 dated 28.12.2021 and 3119060111 dated 20.12.2021 and 3119059758 dated 09.12.2021.

Applicant's statement: The applicant stated that they are regular importer/exporter. They had an export manager handling all documents of export /import and DGFT Incentive scheme. But unfortunately their manager died last year and they were unaware of scrip. They were totally unaware of their expiry of script and when it come to their notice they were already expired, it is their humble request to revalidate the license for 2 months. Hence they are requesting to allow revalidation of above mentioned MEISscrips.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 33 M/s. Wires and Fabriks (SA) Ltd., Kolkata

F.No.HQRPRCAPPLY00006145AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of MEIS Scrip No. 0219105515 dated 02.11.2022

Applicant's statement: The applicant stated that by oversight, they missed out on using this authorisation with the validity period and the authorization got expired on 02.11.2022, they would request to consider their case sympathetically. Hence they are requesting to allow six month revalidation against subject MEIS scrip.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 34 M/s. ARCL Organics Limited, Kolkata.

F.No.HQRPRCAPPLY00006146AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of AA No. 0210209415 dated 03.09.2019

Applicant's statement: The applicant stated that they have always prioritized completing their export obligations prior to importing, in line with their commitment to contribute positively to their nation's foreign reserves and trade balance. During the challenging period of the COVID-19 pandemic and its prolonged impact, they encountered significant disruptions. their supplier prioritized orders with higher prices over the lower price contracts already they had with them, leading to indefinite delays in their consignments. These situations compelled them to source melamine from the domestic market at substantially higher costs, escalating from Rs 55 /kgs to even Rs 280/-kgs. This unforeseen expense not only strained our financials but also impacted their planned export commitments. Furthermore, the removal of the $331 per MT anti-dumping duty on their imports has greatly affected their cost structure. Previously, this duty provided a competitive edge over local suppliers, but its elimination has reduced their sales price advantage to a mere 5%-6% (Import Duty). The higher purchase prices from the local market during this period resulted in reduced profitability for their company, thereby impacting their contributions to the nation's revenue through lower tax payments. Hence they are requesting to allow six month revalidation against subject license.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 35 M/s. Sara Sae Private Ltd. Dehradun.

F.No.HQRPRCAPPLY00006326AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Extension of EOP of Advance authorization No. 0511000638 dated 07.01.2021.

Applicant's statement: The applicant stated that they are manufacturer exporter of Oilfield equipments and parts, which is exported to all over worldwide. They had obtained the subject Advance authorization for supply to MEIL ENGINEERING & INFRASTRUCTURES LTD., DMCC MID, DUBAI, UNITED ARAB EMIRATES. The Advance authorization issued for the export of SARA SAE BOP CONTROL UNIT,200 GAL, RATED FOR 3000 PSI WP, AS PER SPEC: 03 Nos. In accordance with the aforementioned advance authorization, they are manufacturing the export goods, and they will almost be ready to supply. In the past, the oil business downturn and the Corona pandemic prevented us from exporting the goods on time as requested by the customer, and as a result of the delay, the customer put the order on hold. The customer has updated the value of the export products and is now prepared to receive the order. Hence they are requesting to allow six month extension in EOP up to 18.05.2024 against subject license.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511000638 dated 07.01.2021 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 36 M/s. BLS Polymers Limited, Delhi

F.No.HQRPRCAPPLY00000553AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of AA No. 0510415037 dated 28.08.2020

Applicant's statement: The applicant stated that against the subject Advance Authorisation they have completed 55% of the export obligation by using locally available material without availing import duty concessions while they have imported 27% of the quantity allowed. Due to the COVID pandemic time and very high Ocean Freight our exports and imports were badly affected. Customers cancelled their requirements because of COVID related lockdowns and consequent fall in demand of customer products in their country and the very high prices of our finished product due to approx. 10 times increase in ocean freight. In case of imports of their authorised inputs the import prices were very high compared to domestic prices prevalent then and much more than our price line when the Authorisation was taken which did not permit them to import without financial losses. They have few regular customers who use their product to manufacture their products and the business was dull due to the drop in demand, high prices on account of scarcity of raw materials and very high ocean freight. Hence they are requesting to allow six month EOP extension against subject license.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 37 M/s. Global Mercantile Pvt. Ltd., Kolkata.

F.No.HQRPRCAPPLY00004147AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no.0311006476 dated 26.08.2021, 0310829538 dated 11.06.2019, 0310829542 dated 11.06.2019, 0310829541 dated 11.06.2019 & 0310829540 dated 11.06.2019.

Applicant's statement: The applicant stated that due to Covid induced difficulties. DFIA's remained inoperative for a long time beginning March, 2020 and further disrupted after the DGFT shifting to new EDI Module in Nov.2020. Re-emergence of Covid variants from time to time since past 2 years has completely disrupted their business leading to severe financial hardships. They are transferees of the DFIA's issued after discharge of post exports. However, they were unable to utililze the DFIA's due to widespread disruption of business activities after outbreak of Covid-19 pandemic globally since March, 2020 and continued to disrupt the business after resurgences of new varients of the virus originated from China. Hence they are requesting to allow revalidation of Five Nos. DFIA's.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 38 M/s. Bakewell Biscuits Private Limited, New Delhi

F.No.HQRPRCAPPLY00004290AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA No. 0910068472 dated 12.02.2020

Applicant's statement: The applicant stated that this DFIA remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt. as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates significant increase in the cost of various raw materials and reduced manufacturing activities. Hence they are requesting to allow six months revalidation against subject DFIA's.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 39 M/s. Bakewell Biscuits Private Limited, New Delhi

F.No.HQRPRCAPPLY00004281AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA No. 0511004917 dated 24.09.2021

Applicant's statement: The applicant stated that these DFIA's remained unutilized during its validity period in view of the difficulties arisen out of Covid-19 induced lockdowns announced by the Govt. as well as by various restrictions imposed by the State Govt. from time to time. Further the difficulties were further compounded by lesser movement of containers, high freight rates significant increase in the cost of various raw materials and reduced manufacturing activities. Hence they are requesting to allow six months revalidation against subject DFIA's.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.40 M/s. Ujin Pharma Chem, Mumbai

F.No.HQRPRCAPPLY00004197AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 1210008324 dated 28.08.2012, 1210008372 dated 25.09.2012, 1210008456 dated 16.01.2013, 1210008490 dated 18.02.2013, 1210008500 dated 28.02.2013, 1210009422 dated 27.08.2014, 1210009435 dated 17.10.2014 & 1210009459 dated 28.01.2015

Applicant's statement: The applicant stated that aforesaid DFIA's were issued during the policy period 2009-14. The said DFIA's were duly transferred to them in terms of the provision of the PRC in its finding has considered the submissions made by the exporter with respect to delay in receiving the shipping bills in the DGFT systems from the Customs Portal from one month to 24 months from the date of shipments and further recorded that the authorisations in question were issued having list of inputs in hundreds of numbers. However, despite issue of Transferability, the DFIA's could not be utilized in view of the provisions of para 4.1.15 of the FTP 2009-14 inserted vide Notification No.31 dated 01.08.2013 whereby the Customs departments was insisting upon to show one to one nexus of the inputs used in the export goods with the goods under import which is obviously not possible after post export discharge under the DFIA. Hence they are requesting to allow revalidation of the aforementioned 8 DFIAs.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 41 M/s. Devoir Trading Limited, Indore, Mumbai

F.No.HQRPRCAPPLY00004199AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA No. 0310834746 dated 10.02.2020

Applicant Statement: The applicant stated that the DFIA was original issued to M/s. Vihang Food Industries Pvt. Ltd., which got expired on 28.02.2021 due to Covid-19 pandemic conditions followed by several technical issues in the New IT Module and disruption in supply chain movements. Due to virus outbreak there was complete disruption in supply chain movements, shut down of business, lockdown enforced by the Central Government and various State Governments migration of labour, disruption in logistics services, and difficulty in sourcing goods dur to global shut down. Consequently, they were unable to procure essential raw material during covid period and the DFIA's got expired without utilization. Hence they are requesting to allow revalidation of above mentioned DFIA's.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 42 M/s. Abhishek Tradelinks, Mumbai.

F.No.HQRPRCAPPLY00004192AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 1310049708 dated 21.10.2020, 1311000658 dated 22.10.2021, 0511007465 dated 03.01.2022, 0511007299 dated 03.01.2022, 0511007564 dated 03.01.2022, 0511001077 dated 03.01.2022, 0310834153 dated 15.01.2020 & 0311008507 dated 12.11.2021 and 0310681621 dated 13.02.2012.

Applicant Statement: The applicant stated that they were unable to utilize the DFIA's due to difficulties experienced after outbreak of Corona Virus in March, 2020 and further suffered owing to various technical errors in the New IT Module developed by DGFT authorities in November, 2020. They are transferees of the DFIA's issued after discharge of post exports. However, they were unable to utilize the DFIA's due to widespread disruption of business activities after outbreak of Covid-19 pandemic globally since March, 2020 and continued to disrupt the business even after 2 years. Emerging global recession coupled with steep rise in the international prices of vital ingredient for manufacturing of good items due to continuing lockdown in China and conflict in Ukraine since past 9 months is badly affecting their business and they are facing financial hardships. Hence they are requesting to allow six months revalidation of the above mentioned DFIA's.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 43 M/s. Globe Textile (India) Limited, Ahmedabad.

F.No.HQRPRCAPPLY00004177AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no 0811000849 dated 06.07.2021.

Applicant Statement: The applicant stated that they have submitted the file for Transferable DFIA in the Local RA- Ahmedabad- Gujarat in the month of October 2020, and then from the Month of January 2021 the Online New System is going to be started for the Pre DFIA as well as for Transferable DFIA License. They have not received the DFIA Transferable license from the new portal and have constantly touched with the Local RA- Ahmedabad and DGFT HQ for the same, but the DFIA Transferable License in not received from New Portal till date. They have sent mail to the NIC- EDI local RA and file the online complaint for the same matter time to time and follow all the Instruction but they did not get the DFIA Transferable License from new portal, then they have file the First PRC in the month of May 2022 ref no HQRPRCAPPLY00002622AM23 for the same but still the matter is not shorted out and after the Mail from DGFT dated 19th December 2022 for filling the Fresh PRC for the same matter, they have file the Fresh PRC for the same. Hence they are requesting to allow revalidation of above mentioned DFIA's.

<u>Decision</u>: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EGTF division for its examination. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant/ EGTF Division)

Case No. 44 M/s. Shivam Exports, Kalyan (West) Thane.

F.No.HQRPRCAPPLY00004169AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no.0311005309 dated 12.07.2021, 0311005292 dated 12.07.2021, 0311006580 dated 31.08.2021 and 0311006856 dated 11.09.2021.

Applicant Statement: The applicant stated that due to Covid19 andtechnical errors in the New IT Portal of DGFT they were unable to utilize the same in its validity period. They are facing financial problems due to non-utilization of DFIA's. There was complete disruption in supply chain movements, shut down of production units, lockdown enforced by the Central/State Government and were unable to procure vital raw material during covid period and the DFIA's got expired without utilization. In the meantime, DGFT Trade Notice No.35/2020-21 dated 12.11.2020 intimated the services for AA, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO extension were suspended for the period 20.11.2020 to 30.11.2020. Hence they are requesting to allow revalidation of above mentioned DFIA's.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 45 M/s. Aashirwad Products, Thane

F.No.HQRPRCAPPLY00004171AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 0311005358 dated 14.07.2021, 0311005359 dated 14.07.2021, 0311009150 dated 03.12.2021 and 0311009149 dated 03.12.2021.

Applicant Statement: The applicant stated that they were unable to utilize the DFIA's due to difficulties experienced after outbreak of Corona Virus in March, 2020 and further suffered owing to various technical errors in the New IT Module developed by DGFT authorities in November, 2020. They are transferees of the DFIA's issued after discharge of post exports. However, they were unable to utilize the DFIA's due to widespread disruption of business activities after outbreak of Covid-19 pandemic globally since March, 2020 and continued to disrupt the business even after 2 years. Emerging global recession coupled with steep rise in the international prices of vital ingredient for manufacturing of good items due to continuing lockdown in China and conflict in Ukraine since past 9 months is badly affecting their business and they are facing financial hardships. Hence they are requesting to allow six months revalidation of the above mentioned DFIA's.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 46 M/s. Vimbri Enterprises, Delhi

F.No.HQRPRCAPPLY00004245AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA No. 0210174524 dated 23.02.2012 and 0210180163 dt. 24.07.2012

Applicant Statement: The applicant stated that they had submitted request for EODC and Transferability along with revalidation for six months. EODC along with transferability and revalidation was granted on 09.01.2020 which was valid up to 09.07.2020. CIF values were wrongly restricted which was corrected, finally on 07.02.2020 they received DFIA which was usable and on 21.03.2020 onwards due to First wave of Covid-19 lock down was imposed and we could not utilize the DFIA for imports. Hence they are requesting to allow revalidation of above mentioned DFIA's.

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 47 M/s. Nemlaxmi Books (India) Pvt. Ltd., Surat

F.No.HQRPRCAPPLY000004214AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 5211000394 dated 24.12.2021

Applicant Statement: The applicant stated that the slackness affected to the business due to Covid is still continuing even after the extremity of the pandemic subsided. Apart from the pandemic many other international issues affected very badly their export markets. So the DFIA could not be used and now validity has been expired. Hence they are requesting to allow revalidation of mentioned DFIA's .

Decision: The Committee discussed the case at length and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 48 M/s. Prakash Chemicals International Pvt. Ltd., Vadodara

F.No.HQRPRCAPPLY00002770AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 3410043968 dated 14.03.2018, 3410044220 dated 08.06.2018, 3410044489 dated 11.09.2018, 3410044493 dated 11.09.2018, 3410044494 dated 12.09.2018.

Applicant Statement: The applicant stated that they had received revalidation for DFIA No. 3410043968, 3410044220, 3410044489, 3410044493, 3410044494 vide PRC decision in its Meeting No.15/AM22, Case No. 13 on 02.11.2021. Minutes were uploaded on 18.11.2021 and revalidation was allowed until 31.03.2022.They had submitted original DFIA along with request letter for revalidation to RA within 30 days. They received communication from RA regarding that a new module for revalidation in the DGFT system on 01.03.2022 and had submitted the applications on 14.03.2022. They were issued a DL on 15.03.2022 and the same was replied on 15.03.2022. Revalidation was granted on 16.03.2022 which was received by on 26.03.2022 with only 5 days validity left in hand. The above flow of events owing to technical issues & migration issues to the new DGFT module. They were unable to get suitable time to utilize these DFIA.Hence they are requesting to allow six months revalidation against subject DFIA's.

The Committee heard and examined the justification made by the applicant and discussed the matter at length and it decided to seek a report from RA, Mumbai for taking the decision.

(Action: PRC/ RA-Vadodara)

Case No. 49 M/s. Puneet Syntex Pvt. Ltd., Mumbai

F.No.HQRPRCAPPLY00004191AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 0311016199 dated 08.07.2022

Applicant Statement : The applicant stated that they have made the exports of 2 Shipments under DFIA ANF-4G while doing the application for Transferable DFIA Application for issue of Transferable DFIA mistakenly they have taken only one S/Bill instead of 2 S/Bills. They have received DFIA Authorization No.0311016199 dated 08.07.2022 with import validity 08.07.2023 against S/Bill 8959914 DATED 15.03.2022 . Hence they are requesting to allow add 2nd S/Bill No.9392586 dated 31.03.2022 to the existing file and revalidation of above mentioned DFIA.

Decision: The Committee after going through the representation decided to refer the case to EGTF Division for examination and resolution of the difficulty in adding the other S/Bill.

(Action: Applicant/EGTF)

Case No. 50 M/s. Deepa International, Ulhasnagar

F.No.HQRPRCAPPLY00004156AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 0311005265 dated 10.07.202, 0310838914 dated 15.10.2020, 0311006172 dated 14.08.2021.

Applicant Statement: The applicant stated that due to outbreak of corona virus pandemic and subsequent issues relating to technical errors in data transmission etc.in the New IT Module. There was worldwide discruption of supply chain movements, serious logistics issues due to lockdown enforced by the Central/State Governments, migration of labour, disruption in logistics services, difficulty in sourcing goods due to global shut down. Consequently, they were unable to procure vital inputs for production purpose during covid period and the DFIA's got expired eventually. In a subsequent development DGFT vide Trade Notice No.35 informed exporters that services for AA, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO extension were suspended for the period 20.11.2020 to 30.11.2020. Hence they are requesting to allow revalidation of above mentioned DFIA's.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, it decided to reject the case.

(Action: Applicant)

Case No. 51 M/s. Vanila Food Products,Ambernath, Thane

F.No.HQRPRCAPPLY00004152AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 0310825235 dated 27.11.2018, 0311006367 dated 23.08.2021, 0311009883 dated 29.12.2021, 0311009882 dated 29.12.2021.

Applicant Statement: The applicant stated that due to their inability to avail export entitlements under DFIA post disruption of business activities after outbreak of Covid-19 pandemic and consequent disruptions in business activities and business activity has come to a complete standstill and to lockdown enforced by the Central Government and various State Governments, migration of labour, disruption in logistics services, difficulty in sourcing goods due to global shut down. Consequently, they were unable to procure essential raw material during covid period and the DFIA's got expired without utilization. Subsequently, vide Trade Notice No. 35/2020-21 dated 12.11.2020, DGFT informed Exporters that Services for Advance Authorisations, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO Extension were suspended for the period 20.11.2020 to 30.11.2020. Pursuant to the upgradation of the New IT Module, there were number of technical issues including errors in indicating individual values against each inputs, wrong CIF/FOB values, errors in the Port of Registration, data transmission errors from DGFT Portal to Customs Portal, DFIA registration issues in Customs Portal, Difference in CIF Values in DGFT and Customs Portal etc. Hence they are requesting to allow six months revalidation against subject DFIA's.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, it decided to reject the case.

(Action: Applicant)

Case No. 52 M/s. VIVA Food Products, Ambernath, Thane

F.No.HQRPRCAPPLY00004151AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 0310825251 dated 18.11.2018.

Applicant Statement: The applicant stated that due to their inability to avail export entitlements under DFIA post disruption of business activities after outbreak of Covid-19 pandemic and consequent disruptions in business activities and business activity has come to a complete standstill and to lockdown enforced by the Central Government and various State Governments, migration of labour, disruption in logistics services, difficulty in sourcing goods due to global shut down. Consequently, they were unable to procure essential raw material during covid period and the DFIA's got expired without utilization. Subsequently, vide Trade Notice No. 35/2020-21 dated 12.11.2020, DGFT informed Exporters that Services for Advance Authorisations, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO Extension were suspended for the period 20.11.2020 to 30.11.2020. Pursuant to the upgradation of the New IT Module, there were number of technical issues including errors in indicating individual values against each inputs, wrong CIF/FOB values, errors in the Port of Registration, data transmission errors from DGFT Portal to Customs Portal, DFIA registration issues in Customs Portal, Difference in CIF Values in DGFT and Customs Portal etc. Hence they are requesting to allow six months revalidation against subject DFIA's.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, it decided to reject the case.

(Action: Applicant)

Case No. 53 M/s. Multy Food Products, Thane

F.No.HQRPRCAPPLY00004170AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 0311008454 dated 11.11.2021, 0311006789 dated 08.09.2021, 0311008660 dated 18.11.2021 and 0311007151 dated 22.09.2021

Applicant Statement: The applicant stated that due to their inability to avail export entitlements under DFIA post disruption of business activities after outbreak of Covid-19 pandemic and consequent disruptions in business activities and business activity has come to a complete standstill and to lockdown enforced by the Central Government and various State Governments, migration of labour, disruption in logistics services, difficulty in sourcing goods due to global shut down. Consequently, they were unable to procure essential raw material during covid period and the DFIA's got expired without utilization. Subsequently, vide Trade Notice No. 35/2020-21 dated 12.11.2020, DGFT informed Exporters that Services for Advance Authorisations, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO

Extension were suspended for the period 20.11.2020 to 30.11.2020. Pursuant to the up-gradation of the New IT Module, there were number of technical issues they were unable to apply for amendment of licenses including cases of revalidation, invalidation etc. through physical submission. Hence they are requesting to allow six months revalidation against subject DFIA's.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, it decided to reject the case.

(Action: Applicant)

Case No. 54 M/s. Sadaf Exports, Mumbai

F.No.HQRPRCAPPLY00004178AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 0311005034 dated 30.06.2021.

Applicant Statement: The applicant stated that due to their inability to avail export entitlements under DFIA post disruption of business activities after outbreak of Covid-19 pandemic and consequent disruptions in business activities and business activity has come to a complete standstill and to lockdown enforced by the Central Government and various State Governments, migration of labour, disruption in logistics services, difficulty in sourcing goods due to global shut down. Consequently, they were unable to procure essential raw material during covid period and the DFIA's got expired without utilization. Subsequently, vide Trade Notice No. 35/2020-21 dated 12.11.2020, DGFT informed Exporters that Services for Advance Authorisations, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO Extension were suspended for the period 20.11.2020 to 30.11.2020. Pursuant to the up-gradation of the New IT Module, there were number of technical issues they were unable to apply for amendment of licenses including cases of revalidation, invalidation etc. through physical submission. Hence they are requesting to allow six months revalidation against subject DFIA's

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, it decided to reject the case.

(Action: Applicant)

Case No. 55 M/s. Synergy Food Products, Mulund

F.No.HQRPRCAPPLY00004173AM24

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 0311004700 dated 17.06.2021, 0311007211 dated 25.09.2021, 0311002880 dated 17.06.2021.

Applicant Statement: The applicant stated that due to their inability to avail export entitlements under DFIA post disruption of business activities after outbreak of Covid-19 pandemic and consequent disruptions in business activities and business activity has come to a complete standstill and to lockdown enforced by the Central Government and various State Governments, migration of labour, disruption in logistics services, difficulty in sourcing goods due to global shut down. Consequently, they were unable to procure essential raw material during covid period and the DFIA's got expired without utilization. Subsequently, vide Trade Notice No. 35/2020-21 dated 12.11.2020, DGFT informed Exporters that Services for Advance Authorisations, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO Extension were suspended for the period 20.11.2020 to 30.11.2020. Pursuant to the up-gradation of the New IT Module, there were number of technical issues they were unable to apply for amendment of licenses including cases of revalidation, invalidation etc. through physical submission. Hence they are requesting to allow six months revalidation against subject DFIA's

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, it decided to reject the case.

(Action: Applicant)

Case No. 56 M/s. Speed Exports, Mumbai

F.No.HQRPRCAPPLY00004175AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 0311008763 dated 23.11.2021

Applicant Statement: The applicant stated that due to their inability to avail export entitlements under DFIA post disruption of business activities after outbreak of Covid-19 pandemic and consequent disruptions in business activities and business activity has come to a complete standstill and to lockdown enforced by the Central Government and various State Governments, migration of labour, disruption in logistics services, difficulty in sourcing goods due to global shut down. Consequently, they were unable to procure essential raw material during covid period and the

DFIA's got expired without utilization. Subsequently, vide Trade Notice No. 35/2020-21 dated 12.11.2020, DGFT informed Exporters that Services for Advance Authorisations, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO Extension were suspended for the period 20.11.2020 to 30.11.2020. Pursuant to the up-gradation of the New IT Module, there were number of technical issues they were unable to apply for amendment of licenses including cases of revalidation, invalidation etc. through physical submission. Hence they are requesting to allow six months revalidation against subject DFIA's.

<u>Decision:</u>The Committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, it decided to reject the case.

(Action: Applicant)

Case No. 57 M/s. Sagar Food Products, Ulhasnagar

F.No.HQRPRCAPPLY000004150AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 0310835231 dated 05.03.2020 & 0310837555 dated 05.08.2020.

Applicant Statement: The applicant stated that due to their inability to avail export entitlements under DFIA post disruption of business activities after outbreak of Covid-19 pandemic and consequent disruptions in business activities and business activity has come to a complete standstill and to lockdown enforced by the Central Government and various State Governments, migration of labour, disruption in logistics services, difficulty in sourcing goods due to global shut down. Consequently, they were unable to procure essential raw material during covid period and the DFIA's got expired without utilization. Subsequently, vide Trade Notice No. 35/2020-21 dated 12.11.2020, DGFT informed Exporters that Services for Advance Authorisations, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO Extension were suspended for the period 20.11.2020 to 30.11.2020. Pursuant to the up-gradation of the New IT Module, there were number of technical issues they were unable to apply for amendment of licenses including cases of revalidation, invalidation etc. through physical submission. Hence they are requesting to allow six months revalidation against subject DFIA's

<u>Decision:</u>The Committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, it decided to reject the case.

(Action: Applicant)

Case No. 58 M/s. Oneness International, Mumbai

F.No.HQRPRCAPPLY00004158AM23

Meeting No.25/AM24 held on 02.01.2024

SubjectRevalidation of DFIA no. 0311008560 dated 15.11.2021 & 0311001739 dated 28.06.2021.

Applicant Statement: The applicant stated that due to lockdown enforced by the Central Government and various State Governments, migration of labour, disruption in logistics services, difficulty in sourcing goods due to global shut down. Consequently, they were unable to procure essential raw material during covid period and the DFIA's got expired without utilization. Subsequently, vide Trade Notice No. 35/2020-21 dated 12.11.2020, DGFT informed Exporters that Services for Advance Authorisations, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO Extension were suspended for the period 20.11.2020 to 30.11.2020. Pursuant to the up-gradation of the New IT Module, there were number of technical issues they were unable to apply for amendment of licenses including cases of revalidation, invalidation etc. through physical submission. Hence they are requesting to allow six months revalidation against subject DFIA's

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, it decided to reject the case.

(Action: Applicant)

Case No. 59 M/s. JafferbhoySalehbhoy& CO, Mumbai

F.No.HQRPRCAPPLY000004159AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 0311009211 dated 06.12.2021.

Applicant Statement: The applicant stated that due to their inability to avail export entitlements under DFIA post disruption of business activities after outbreak of Covid-19 pandemic and consequent disruptions in business activities and business activity has come to a complete standstill and to lockdown enforced by the Central Government and various State Governments, migration of labour, disruption in logistics services, difficulty in sourcing goods due to global shut down. Consequently, they were unable to procure essential raw material during covid period and the DFIA's got expired without utilization. Subsequently, vide Trade Notice No. 35/2020-

21 dated 12.11.2020, DGFT informed Exporters that Services for Advance Authorisations, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO Extension were suspended for the period 20.11.2020 to 30.11.2020. Pursuant to the up-gradation of the New IT Module, there were number of technical issues they were unable to apply for amendment of licenses including cases of revalidation, invalidation etc. through physical submission. Hence they are requesting to allow six months revalidation against subject DFIA's.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, it decided to reject the case.

(Action: Applicant)

Case No. 60 M/s. Motwani International, Mumbai.

F.No.HQRPRCAPPLY00004161AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no. 0310837961 dated 28.08.2020, 0310837955 dated 28.08.2020, 0310837958 dated 28.08.2020, 0310837690 dated 28.08.2020 & 0311004986 dated 28.08.2020.

Applicant Statement: The applicant stated that due to global shut down. Consequently, they were unable to procure essential raw material during covid period and the DFIA's got expired without utilization. Subsequently, vide Trade Notice No. 35/2020-21 dated 12.11.2020, DGFT informed Exporters that Services for Advance Authorisations, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO Extension were suspended for the period 20.11.2020 to 30.11.2020. Pursuant to the up-gradation of the New IT Module, there were number of technical issues they were unable to apply for amendment of licenses including cases of revalidation, invalidation etc. through physical submission. Hence they are requesting to allow six months revalidation against subject DFIA's.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, it decided to reject the case.

(Action: Applicant)

Case No. 61 M/s. Jash Mercantile LLP, Mumbai

F.No.HQRPRCAPPLY00004162AM23

Meeting No.25/AM24 held on 02.01.2024

Subject: Revalidation of DFIA no.0310717723 dated 20.12.2012, 0310763644 dated 30.12.2013, 0311008874 dated 26.11.2021, 0311009992 dated 02.01.2022, 1310049493 dated 02.01.2020, 1310049613 dated 02.07.2020, 1310049614 dated 02.07.2020, 1310049615 dated 02.07.2020, 1310049731 dated 09.11.2020, 1310049730 dated 09.11.2020, 1310049729 dated 09.11.2021, 0310827442 dated 05.03.2019, 0311008153 dated 02.11.2021, 0311002408 dated 15.07.2021 & 0311005542 dated 22.07.2021

Applicant Statement: The applicant stated that due to global shut down. Consequently, they were unable to procure essential raw material during covid period and the DFIA's got expired without utilization. Subsequently, vide Trade Notice No. 35/2020-21 dated 12.11.2020, DGFT informed Exporters that Services for Advance Authorisations, EPCG, DFIA and Norms are soon to be migrated to new online system being developed by DGFT and accordingly it was informed that amendment of licenses including cases of revalidation, invalidation, value enhancement, EO Extension were suspended for the period 20.11.2020 to 30.11.2020. Pursuant to the up-gradation of the New IT Module, there were number of technical issues they were unable to apply for amendment of licenses including cases of revalidation, invalidation etc. through physical submission. Hence they are requesting to allow six months revalidation against subject DFIA's.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, it decided to reject the case.

(Action: Applicant)